

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO.1905/2004

New Delhi, this the 19th day of April, 2005

HON'BLE SHRI M.K. MISRA, MEMBER (A)

K.K. Jhingan
R/o B-10/7262,
Vasant Kunj,
New Delhi-110070.

...Applicant.

(By Advocate : Mrs. Madhmita Bhattacharjee)

VERSUS

1. Ministry of Consumer Affairs,
Through its Secretary,
Department of Food & Public Distribution,
Krishi Bhawan, New Delhi-110001.
2. The Chief Director,
Director of Sugar, Department of Food, Krishi Bhawan,
New Delhi-110001.
3. The Secretary,
Ministry of Personnel,
Government of India,
Department of Pension & Pensioner's Welfare,
North Block, New Delhi-110001.Respondents.

(By Advocate : Mrs. Meenu Mainee)

ORDER (ORAL)

Heard the learned counsel for the parties.

2. Learned counsel for the respondents submits that the matter is already under process and the same would be completed within two months from today.
3. In this view of the matter, respondent No.2 is directed to complete the process within a period of two months from today and fix the pension accordingly. The payments should also be made thereafter within one month. OA is accordingly disposed of. No order as to costs.


(M.K. MISRA)
MEMBER (A)

/ravi/